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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
* * *

03.04.1992

RA NO.89/92 in MR NO.3636/91 in CA NO.1938/91

Shri Tarsem Lal Verma Vs. Union of India & Ors.

ORDER

The petitioner in the M.P. No.3636/91 has filed this Review Petition against the order dt.19.2.1992. The M.P. was disposed of on the basis of the pleas taken in the petition by the petitioner and the reply filed by the respondents as his counsel, Shri B.B. Raval had reported no instructions.

2. There is no error apparent on the face of the judgement. The petitioner has not shown any ground on which he wants the order to be reviewed. He has not referred to any new fact or evidence ⁱⁿ that particular aspect urged in the petition has not been dealt with in the order passed on the M.P.

3. Review Application is, therefore, devoid of merit
and is dismissed.

J.P. SHARMA
8.4.92
(J.P. SHARMA)
MEMBER (J)